

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
HYDERABAD BENCH AT HYDERABAD

O.A.NO. 982 OF 1990

Date of order: 12-12-1990.

Between

D.ESWARAIAH

... Applicant

AND

1. The Station Director,
All India Radio, Anantapur

2. The District Employment Officer,
Employment Exchange,
Anantapur

... Respondents

Appearance

For the applicant : Sri Y.Rama Rao, Advocate

For the Respondents : Sri N.Rhaskara Rao, Addl.CCSC

CORAM

The Hon'ble Shri B.N.Jayasimha, Vice-Chairman

The Hon'ble Shri D.Surya Rao, Member (Judicial)

(JUDGMENT OF THE BENCH DELIVERED BY
THE HON'BLE SHRI B.N.JAYASIMHA, VICE-CHAIRMAN)

The applicant herein is working as a driver in the Office of the 1st Respondent (Station Director, AIR, Anantapur) on casual basis. He states that the Respondent No.1 has notified the vacancies of drivers to the 2nd Respondent (District Employment Officer, Employment Exchange, Anantapur) for sponsoring the names. The applicant states that although he registered himself in the District Employment Exchange, Anantapur in the year 1986 with Registration No.2449/86 dt. 6-6-86 and it has also been renewed on 24-2-87 with registration No.652/87, his name was not sponsored by the 2nd Respondent. He made a request to the 1st Respondent to consider his name alongwith

TO

1. The Station Director, All India Radio, Anantapur.
2. The District Employment Officer, Employment Exchange, Anantapur.
3. One Copy to Mr.Y.Rama Rao, Advocate, H.No. 13/B, Near Post Office, Vengal Rao Nagar Colony, Hyderabad.
4. One Copy to Mr.Naram Bhasker Rao, Addl. CGSC, CAT, Hyderabad.
5. One Spare Copy.

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those sponsored by the Employment Exchange but the Respondents
are not agreeable to him stating that unless his name is sponsored
they cannot consider his case. He has, therefore, filed this
Application seeking a direction to the Respondent No.1 to consider
his case alongwith employment exchange sponsored candidates.

2. We have heard Sri Y.Rama Rao, the learned counsel for
the applicant and Sri N.Bhaskara Rao, the learned Addl. Standing
Counsel for the Central Government, on behalf of the Respon-
dents, at the admission stage.

3. The learned counsel for the applicant states that the appli-
cant has since learnt that ~~the~~ persons who have registered them-
selves with the Employment Exchange subsequent to 1986 have
been sponsored by the Employment Exchange and, therefore,
the Respondent No.2 was not correct in rejecting to sponsor
his name. In the circumstances, we direct the Respondent No.1
to interview the applicant and consider his name also alongwith
the candidates sponsored by the Employment Exchange, subject
to ~~satisfying~~ himself with regard to the date of registration of
the applicant with the Employment Exchange and ^{that is} he being senior
to those sponsored by the Employment Exchange in the matter
of date of registration. The O.A. is disposed of with the above
direction. No order as to costs.

B.N.Jayashimha
(B.N.Jayashimha)
Vice-Chairman 12-12-90

D.Surya Rao
(D.Surya Rao)
Member(Judl)

(Dictated in open court)

mhb/

13/12/90
Deputy Registrar(Adm)

CHECKED BY
TYPED BY

APPROVED BY
COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. B. N. JAYASIMHA : V.C.
AND

THE HON'BLE MR. D. SURYA RAO : M(J)
AND

THE HON'BLE MR. J. NARASIMHA MURTY : M(J)
AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

DATE : 24-9-

ORDER / JUDGEMENT :

M.A. / R.A. / C.A / NO.
in

T.A. No. W.P. No.

O.A. No.

Admitted and Interim directions
issued.

Allowed.

Dismissed for default.

Dismissed as withdrawn.

Dismissed.

Disposed of with direction.

M.A. Ordered / Rejected.

No order as to costs.